

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 928 of 2020

In the matter of:

Sudershan Gupta

Resolution Professional- VIL Ltd.

....Appellant

Vs.

Central Bank of India & Ors.

..Respondents

Present

For Appellant: Mr. Nipun Gautam, Mr. Kanishk Khetan & Mr. Sudershan Gupta (RP), Advocates.

For Respondents: Mr. Kartik Rathi, For R-1 & R-4.

ORDER

(Virtual Mode)

29.10.2020: Heard Learned Counsel for the Appellant. He submits that the Respondents have filed the claim at belated stage when the CIRP is at advance stage. However, the Adjudicating Authority has erroneously directed the Resolution Professional to consider the claim.

In I.A. No. 2514 of 2020 seeking exemption for filing certified copy of the Impugned Order, after due consideration the application is allowed.

Learned Counsel Shri Kartik Rathi is accepting the 'Notice' on behalf of the Respondents. Therefore, it does not require to send the 'Notice' to the Respondents. Learned Counsel for the Respondents seeks and is granted two weeks time to file 'Reply Affidavit'. Rejoinder, if any, may be filed within a week, thereafter.

Let the 'Appeal' be fixed on **23rd November, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Sim/nn